

- I. A copy (in Hindi) of the Ministry of Defence Notification No. S.R.O. 09, dated the 24th October, 2011, publishing corrigendum to Notification No. S.R.O. 65, dated the 21st July, 2008.

[Placed in Library. See No. L.T. 5520/15/11]

- II. A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 619A of the Companies Act, 1956:—

- (i) (a) Annual Report and Accounts of the Bharat Electronics Limited (BEL), Bangalore, for the year 2010-11, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 5514/15/11]

- (ii) (a) Annual Report and Accounts of the Bharat Dynamics Limited, Hyderabad, for the year 2010-11, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 5515/15/11]

- (iii) (a) Annual Report and Accounts of the Hindustan Aeronautics Limited (HAL), Bangalore, for the year 2010-11, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 5516/15/11]

**PETITION PRAYING FOR RE-EXAMINATION OF THE POLICY
OF MAKING TUNNEL-BASED HYDROPOWER PROJECTS**

SECRETARY-GENERAL: Sir, I report to the House the receipt of a petition signed by Dr. Bharat Jhunjhunwala, a resident of Uttarakhand and others praying for re-examination of the policy of making tunnelbased hydropower projects.

MR. DEPUTY CHAIRMAN: Now matters to be raised with the permission of the Chair. I think first is Mr. Prabhat Jha.

श्री सैयद अजीज पाशा (आन्ध्र प्रदेश) : सर, कालिग अटेंशन नोटिस का क्या हुआ ...(व्यवधान)... दस दिन हो गए हैं ...(व्यवधान)... तेलंगाना का इश्यू बहुत बड़ा है...(व्यवधान)...

MR. DEPUTY CHAIRMAN: You can discuss it later. ...*(Interruptions)*...

श्री सैयद अजीज पाशा : कब?

MR. DEPUTY CHAIRMAN: I will call you. ...*(Interruptions)*...

DR. M.V. MAITREYAN (Tamil Nadu): I have given notice of suspension of Question Hour, Sir. ...*(Interruptions)*... So, it should have the priority over all other issues.

MR. DEPUTY CHAIRMAN: What I suggest, Mr. Maitreyan, let these three-four issues go, then we will take it up. ...*(Interruptions)*...

श्री सैयद अजीज पाशा : तेलंगाना के इश्यू के बारे में जवाब दीजिए, दस दिन से कुछ नहीं हुआ है...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Sir, for the Call Attention notice, there are certain days when it has to be taken.

DR. K. KESHA RAO (Andhra Pradesh): Sir, I understand that. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Dr. Keshava Rao, you know the rules, so why do you raise it again? ...*(Interruptions)*...

श्री सैयद अजीज पाशा : पिछले सेशन में...*(व्यवधान)*... नहीं आया, इस सेशन में भी दिया है ...*(व्यवधान)*... नोटिस दीजिए बोलते हैं...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: For two days in a week, we take Call Attention. We are regularly listing Call Attentions. ...*(Interruptions)*... You can take up the issue of your Call Attention with the hon. Chairman. ...*(Interruptions)*... That will be listed. ...*(Interruptions)*... It is listed twice in a week. ...*(Interruptions)*... अब सेशन चला नहीं तो हम क्या करेंगे?...*(व्यवधान)*...

श्री सैयद अजीज पाशा : अब तो सेशन शुरू हो गया है...*(व्यवधान)*...

श्री उपसभापति : आज ही तो शुरू हुआ है, चलने दीजिए, बाद में देखेंगे...*(व्यवधान)*...

श्री सैयद अजीज पाशा : उपसभापति जी, ठीक है, आप तेलंगाना का इश्यू सीरियसली रखिए...*(व्यवधान)*...

MATTERS RAISED WITH PERMISSION OF CHAIR

Re: Issues relating to the Mullaperiyar Dam

DR. M.V. MAITREYAN (Tamil Nadu): Sir, recent weeks have witnessed escalating tension in the Tamil Nadu-Kerala border regarding the Mullaperiyar Dam. The Supreme Court in its order of 2006 declared the Mullaperiyar Dam as safe and directed that water can be stored up to 142 feet initially. The recent action of the Kerala Government insisting on the construction of a new dam alleging that the existing dam is unsafe and tantamount to violating the Supreme Court order.